
(2023) 03 OHC CK 0040
In the Orissa High Court
Case No : Criminal Appeal No. 683 Of 2022

Bulan @ Bhakta Charan Gouda

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 06-03-2023

Acts Referred:

Code of Criminal Procedure, 1973 — Section 164

Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 — Section 3

Citation : (2023) 03 OHC CK 0040

Hon'ble Judges : S.K. Sahoo, J

Bench : Single Bench

Advocate : B.R. Maharatha, P.B. Tripathy

Final Decision : Disposed Of

Judgement

S.K. Sahoo, J

This matter is taken up through Hybrid arrangement (video conferencing/physical mode).

Since one of the offences is under section 3 of the S.C. and S.T. (PoA) Act, learned counsel for the appellant shall serve two extra copies of the appeal memos along with the annexures on the learned counsel for the State by 07.03.2023, one of which shall be retained by him and the other copy will be sent to the Inspector in-charge of Dabugaon police station for its service on the informant in Dabugaon P.S. Case No.51 of 2022 and it will be intimated to her that the matter is likely to be taken up in the week commencing from 27.03.2023 and if she so likes, she can engage a counsel to oppose the prayer for bail. A written proof regarding service of notice be obtained from the informant.

List this matter in the week commencing from 27.03.2023.

Learned counsel for the State shall produce the case diary, 164 Cr.P.C. statement

of the victim and also obtain instruction regarding criminal antecedents, if any, against the appellant in the meantime.

A free copy of the order be handed over to the learned counsel for the State.

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